

ITEM NO.37

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6406/2023

(Arising out of impugned final judgment and order dated 28-03-2023 in CRRP No. 141/2023 passed by the High Court of Delhi at New Delhi)

MAHMOOD ANWAR & ORS.

Petitioner(s)

VERSUS

STATE OF NCT DELHI

Respondent(s)

(FOR ADMISSION and I.R. and IA No.101854/2023-EXEMPTION FROM FILING O.T.)

Date : 19-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Huzefa A. Ahmadi, Sr. Adv.
Mr. M. R. Shamshad, AOR
Ms. Rashmi Singh, Adv.
Mr. Abubakr Sabbaq, Adv.
Mr. Arijit Sarkar, Adv.
Ms. Nabeela Jamil, Adv.

For Respondent(s) Mr. Sanjay Jain, A.S.G.
Mr. Shreekant Neelappa Terdal, AOR
Mr. Arkaj Kumar, Adv.
Mr. Rajant Nair, Adv.
Mr. Padmesh Mishra, Adv.
Dr. N. Visakamurthy, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

We are not inclined to interfere with the impugned judgment and hence, the special leave petition is dismissed.

We, however, clarify that the observations made in the impugned judgment would not be treated as observations on merits of

the matter.

Evidence is still to be recorded. The trial court will independently apply its mind on whether or not the provisions of the relevant sections in which the charges have been framed, stand proved and established.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)